

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.101

CP(IB) No. 241/Chd/Pb/2022

**IN THE MATTER OF:**

Nitin Jain, PG, Addinath Rubbers Pvt. Ltd.

...Petitioner

**Under Section:** 94, IBC 2016

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the respondent/personal guarantor : Mr. Ankush Rampal, Advocate  
For the RP-in-person : Mr. Deepankur Sharma

**ORDER**

Valid AFA of Mr. Deepankur Sharma has been filed which is valid up to 18.01.2025 vide Diary No.1869/2 dated 14.03.2024. The same is taken on record. A date is requested by the RP to file the report that formal order of the appointment was not passed, however, it is clear from the order dated 26.02.2024 that he was directed to file the report within 10 days. Be that as it may, it will be the last opportunity to file the report with a copy in advance to the counsel opposite. He is directed to file the affidavit of service before the next date of hearing and if the opposite side is served then the creditor(s)/petitioner is

directed to file the objections if any, to the report within one week with a copy in advance to the counsel opposite. Let the matter be listed on 30.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**